## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. : 439/2001

Date of	<u>Decision</u>	:	29.	6.	2001
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(SMT.SHANTA SHASTRY) MEMBER (A)

V.J. Dalvi		Applicant			
Shri J.M.Tanpu	re	Advocate for the Applicant.			
VERS	us				
<u>Union of India</u>	& Ors.	_ Respondents			
		Advocate for the Respondents			
CORAM :	t.Shanta Shastry,	Mombor (A)			
. (î)	To be referred t	to the reporter or not ?			
(ii)	Whether it needs to be circulated to other Benches of the Tribunal ?				
(iii)	Library V				
		hauts of			

mrj.

## CENTRAL ADMINISTRATIVE TRIBUNAL

## MUMBAI BENCH, MUMBAI

OA.NO.439/2001

Friday this the 29th day of June, 2001.

CORAM : Hon'ble Smt.Shanta Shastry, Member (A)

Vasudev Jagannath Dalvi, Booking Supervisor, Central Railway, Lonavala.

...Applicant

By Advocate Shri J.M.Tanpure

vs.

- Union of India through the Senior Divisional Accounts Officer, DRM (C) Office, Central Railway, CST, Mumbai.
- The Station Manager, Central Railway, Lonavala, Taluka-Maval, Dist.Pune.

... Respondents

## ORDER

{Per : Smt.Shanta Shastry, Member (J)}

Heard Shri J.M. Tanpure for the applicant. In this case, the applicant working as Head Booking Clerk at Kirkee, Pune had applied for Free Railway Pass for journey for Kanyakumari to Raipur and back for himself and his family members. He could not utilise the same and had to postpone the journey. Later on, again similar passes were issued on 29.7.1998, again the applicant could not utilise the passes due to the sickness of



his wife. Now, the applicant has been informed that a debit of Rs.50,190/- has been raised against him and the recovery will be started from June,2001 in suitable instalments. The applicant submits that he has represented earlier also and this OA. has been filed on 20.6.2001 and the applicant has handed over the copy of the representation being made by him against the impugned order to the learned counsel. In view of this, the respondents are directed to consider the representation made by the applicant in this matter and pass a speaking order. In the meantime, no recovery shall be made till the order is passed. This may be done within a period of one month from the date of receipt of a copy of this order. OA. is disposed of as being pre-mature.

Dasti.

hants t

(SMT.SHANTA SHASTRY)

MEMBER (A)

mrj.